

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1155/92

XXXXXX XXXXXXXX XXXXXXXX

DATE OF DECISION 19.1.1993

Shri A.B.Chavade Petitioner

Shri S.R.Atre Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri R.K.Shetty Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*S.K.Dhaon*  
(S.K.Dhaon)  
Vice Chairman

NS/

(4)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 1155/92

Shri A.B.Chavade

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon

Appearance

Shri S.R.Atre  
Advocate  
for the Applicant

Shri R.K.Shetty  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 19.1.1993

(PER: S.K.Dhaon, Vice Chairman)

Disciplinary proceedings were initiated against the applicant on 30.3.1989 when a charge-memo was given to him. He was then in service. On 18.4.1989 he furnished his reply. Since then the proceedings are pending. The gratuity payable to the applicant to the tune of Rs.46,000/- is not being paid. Ostensibly the ground is that disciplinary proceedings are going on. The prayer is that the disciplinary proceedings may be quashed.

2. Shri R.K.Shetty has put an appearance on behalf of the respondents. He gives an undertaking on behalf of the respondents that the disciplinary proceedings shall be completed within a period of three months from today and final order will be passed within the said period. The applicant too desires that the proceedings should be disposed of as expeditiously as possible. In view of the undertaking given by the respondents, it is not necessary, at this stage, to enter into the merits of this application.

(S)

3. It goes without saying that the applicant will fully cooperate in the disciplinary proceedings. If he does not do so, it will be open to the disciplinary authority to proceed ex-parte and give its decision. However, we make it clear that the proceedings shall be disposed of within the time specified above. In case the disciplinary proceedings are not completed within the time specified, the respondents shall release the gratuity payable to the applicant.

4. With these directions this application is disposed of finally but without any order as to costs.

*Sun*  
(S.K. DHAON)  
VICE CHAIRMAN

mrj.